

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-2580(PB)/2019

IN THE MATTER OF:

M/s. Steller Corporation

.... Applicant/petitioner

v.

M/s. Sumanglam Impex Pvt. Ltd.

..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

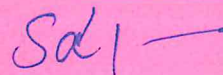
PRESENT:

For the applicant	Mr. Hitesh Sachar, Ms. Srishti, Advs. for CoC
For the respondent	Ms. Prachie Jain Advocate for RP (Mr. Devendra Umrao)

ORDER

IA-4115/2020 filed under Section 12A of the Code seeking for withdrawal of the Company Petition based on the CoC resolution dated 22.09.2020, this (IB)-2580(PB)/2019 is hereby **dismissed as withdrawn**.

Accordingly, IA-4115/2020 and other pending IA/CAs are also **disposed of**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)